

Controller and Auditor General of India for the year 1974-75, Union Government (Posts and Telegraphs) relating to the Ministry of Communications

12.26 hrs.

PETITION RE. GRESHAM AND CRAVEN OF INDIA (PRIVATE) LTD (ACQUISITION AND TRANSFER OF UNDERTAKING) BILL

SHRI DINEN BHATTACHARYA (Seranpore). I beg to present a petition signed by Shri Sukumar Chowdhury and others regarding the Gresham and Craven of India (Private) Limited (Acquisition and Transfer of Undertakings) Bill, 1977

12 27 hrs.

BUSINESS ADVISORY COMMITTEE
SEVENTH REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA) I beg to move

"That this House do agree with the Seventh Report of the Business Advisory Committee presented to the House on the 24th November 1977"

MR SPEAKER The question is

"That this House do agree with the Seventh Report of the Business Advisory Committee presented to the House on the 24th November 1977"

The motion was adopted

12.28 hrs

SUPREME COURT (NUMBER OF JUDGES) AMENDMENT BILL.*

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN) I beg to move for leave to introduce a Bill further to amend the Supreme Court (Number of Judges) Act 1956

MR SPEAKER. The question is:

'That leave be granted to introduce a Bill further to amend the Supreme Court (Number of Judges) Act 1956'

The motion was adopted.

SHRI SHANTI BHUSHAN. I introduce the Bill

12.30 hrs.

WATER (PREVENTION AND CONTROL OF POLLUTION) CESS BILL

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT) I beg to move **

"That the Bill to provide for the levy and collection of a cess on water consumed by persons carrying on certain industries and by local authorities with a view to augment the resources of the Central Board and the State Boards for the prevention and control of water pollution constituted under the Water (Prevention and Control of Pollution) Act, 1974 be taken into consideration."

Parliament enacted the Water (Prevention and Control of Pollution) Act, 1974 under article 252 of the Constitution with a view to control the pollution of rivers and streams. Under the above Act, a Central Board and State Boards of Prevention and Control of Water Pollution have been set up to ensure that the domestic and industrial effluents are not allowed to be discharged into the water courses

*Published in Gazette of India, Extraordinary, Part II, Section 2, dated 28-11-1977.

**Moved with the recommendation of the President